

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3989 of 2020

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Hadi Munda @ Sanika Pahan ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Anil Kumar Ganjhu, Advocate

For the Opposite Party : Mr. Santosh Kumar Shukla, A.P.P.

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3/27.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Saiko P.S. Case No. 19 of 2019.

It has been alleged that the informant was watching a game of cards when miscreants came and indiscriminately opened fired. The informant had sustained injury and another person had died on account of such firing. The petitioner has been implicated on confession. There does not appear to be any direct evidence on record which would indicate the complicity of the petitioner in the commission of the offence. It appears that one of the co-accused namely, Prakash Soy has been granted bail by this Court in B.A. No. 761 of 2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Khunti in connection with Saiko P.S. Case No. 19 of 2019.

(Rongon Mukhopadhyay, J)